

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 32
CA Nos. 277/2018, 552/2018,
IA Nos. 491/2021, 627/2021 & 56/2022
In
CP (IB) No. 128/Chd/Hry/2017
(Admitted Matter)**

**Under Sections 43, 45, 50, 66 &
60(5) of the Insolvency and
Bankruptcy Code, 2016**

In the matter of:-

Bank of India

...Financial Creditor

Vs.

OSIL Exports Ltd.

...Corporate Debtor

Present through Video Conferencing:

Mr. Aalok Jagga with Mr. A.P.S. Madaan, Advocate for applicant in IA No. 56/2022.

Mr. Balwinder Singh Kalsi, Advocate with Mr. Kanwal Goyal, Liquidator in person for respondent-Liquidator in IA No. 56/2022 and for applicant-Liquidator in CA Nos. 277/2018, 552/2018 & IA No. 491/2021 and for respondent No. 1-Liquidator in IA No. 627/2021.

Mr. Krishan Vrind Jain, Practising Chartered Accountant for respondent Nos. 1 & 5 in CA Nos. 277/2018 & 552/2018 and for applicant in IA No. 627/2021.

Ms. Mandeep Gujral, Advocate for respondent Nos. 8, 8A and 10 in CA Nos. 277/2018 & 552/2018.

Ms. Pridhi Singla, Advocate for respondent No. 3 in CA Nos. 277/2018 & 552/2018.

Ms. Preeti Yadav, Advocate, proxy counsel for Ms. Swati Saluja, Advocate for respondent No. 9 in CA Nos. 277/2018 & 552/2018.

Mr. Vinish Singla, Advocate for respondent No. 2-Bank of India in IA No. 627/2021.

Mr. Ajay Bhagwati, Advocate for respondent Nos. 4 & 14 in CA Nos. 277/2018 & 552/2018.

Mr. Arvind Seth, Advocate for respondent in IA No. 491/2021.

CA Nos. 277/2018 & 552/2018

Despite our order dated 21.07.2022, the segregated applications have not been filed. A date is requested by learned counsel for applicant for filing the segregated applications. Let the same be filed within four weeks with a copy in advance to the counsels opposite. The matter be listed on 07.11.2022.

IA No. 491/2021

2. Written submissions have been filed on behalf of applicant vide Diary No. 925/4 dated 26.008.2022 is taken on record. It is stated by learned counsel for respondent that soft copy of the written submissions could not be uploaded on the DMS. He is directed to file the hard copy of the same in the Registry within one week with a copy in advance to the counsel opposite. The matter be listed on 07.11.2022 for arguments.

IA No. 627/2021

3. Written submissions have been filed on behalf of respondent No. 1-Liquidator vide Diary No. 1113 dated 09.09.2022 is taken on record. A date is further requested by learned counsel for applicant for filing the short written submissions as directed in our order dated 21.07.2022. Let the same be filed as directed in our order dated 21.07.2022. The matter be listed on 07.11.2022 for arguments.

IA No. 56/2022

4. Rejoinder has been filed vide Diary No. 00111/2 dated 12.05.2022. The same is taken on record. Learned counsel for parties are

directed to file their short written submissions alongwith supporting case law(s), if any, within two weeks after exchanging copies with each other. The matter be listed on 07.11.2022 for arguments.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

Sd/-

(Harnam Singh Thakur)
Member (Judicial)

September 23, 2022
YP